

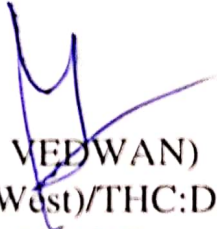
Brij Mohan Vs. Rajender Kumar
Case No.646/2017
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on
28.11.2020


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

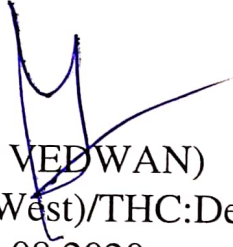
Brij Mohan Vs. Rajender Kumar
Case No.646/2017
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on
28.11.2020


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

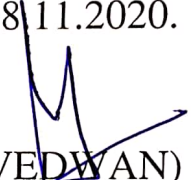
Sree Kumar Menon Vs. State
Case No.1225/2017
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Sh. Vivek Malhotra, Ld. Counsel for complainant is present through Cisco webex meet application.

At request, be put up for purpose fixed on 28/11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.584/17
Case No.1930/2018
PS Punjabi Bagh

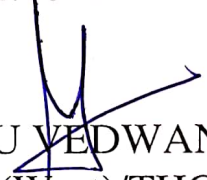
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

No report received from SHO concerned.

In view of overall circumstances and in the interest of justice, previous order be complied afresh returnable by 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.60/15
Case No.6869/18
PS Punjabi Bagh

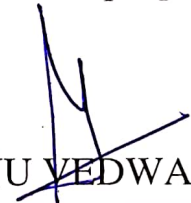
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Presence of accused could not be procured on the Cisco webex meet application.

In the interest of justice, be put up for purpose fixed on 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.378/14
Case No.9903/18
PS Punjabi Bagh

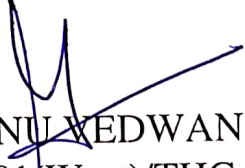
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

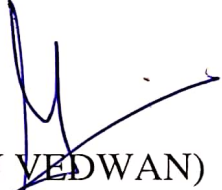
Sakshi Batra Vs. State
Case No.2058/2019
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 28.11.2020


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.682/18
Case No.3674/19
PS Punjabi Bagh

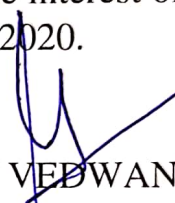
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

No reply received.

In view of overall circumstances and in the interest of justice, let previous order be complied afresh returnable by 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

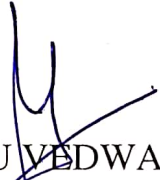
FIR No.315/19
Case No.5822/19
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused persons.

Summons were issued to the accused persons, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.336/19
Case No.6527/19
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

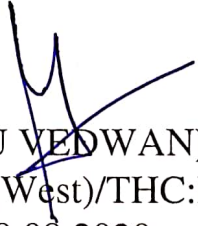
Present: Ld. APP for the State.

Accused not present.

Ld. LAC Sh. Jitender Kumar for accused persons.

It is submitted by ld. LAC that he is not aware about the whereabouts of the accused persons.

Summons were issued to the accused persons, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

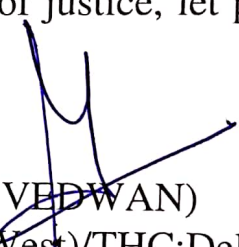
FIR No.126/19
Case No.9565/19
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 28.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.385/18
Case No.7698/18
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco Webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 28.11.2020.



(MANU VEDWAN)

MM-01(West)/THC:Delhi

29.08.2020

FIR No.709/01
Case No.69851/16
PS Punjabi Bagh

29.08.2020

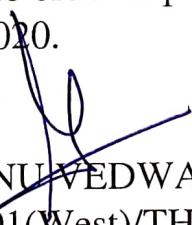
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco Webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.680/19
Case No.1280/20
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

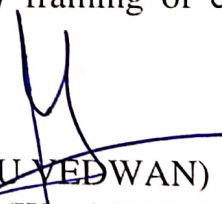
Ld. LAC Sh. Jitender Kumar for the accused.

Arguments heard on the cisco webex meet application.

The purpose of a charge is to tell accused person as precisely and concisely as possible of the matter with which he is charged and must convey to him with sufficient clearness and certainty what the prosecution intends to prove against him and of which he will have to clear himself. Section 211 to 214 give clear and explicit directions as to how a charge should be drawn up. It has been repeatedly held that the framing of a proper charge is vital to a criminal trial and that this a matter on which the Judge should bestow the most careful attention.

In a criminal trial, charge is the foundation of the accusation and every care must be taken to see that it is not only properly framed but that the evidence is available in respect of the matter put in the charge. There is relevant prima facie materials on record to book the accused under Section 25 Arms Act. Accordingly, charge under Section 25 Arms Act be framed against the accused on the next date of hearing.

Be put up for appearance of accused / framing of charge on 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

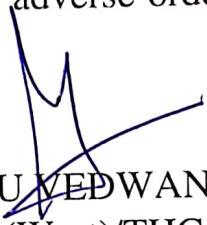
Smt. Rajvinder Kaur Vs. Inderjeet Singh etc.
Case No.878/18
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today. Be put up for purpose fixed on 01.10.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

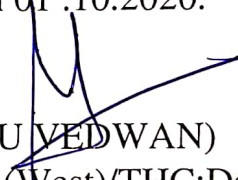
Smt. Padmawati Vs. Ashok Kumar etc.
Case No.7624/19
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant and her counsel could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today. Be put up for purpose fixed on 01 .10.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

e-FIR No.00109/16
Case No.2632/17
PS Punjabi Bagh

29.08.2020

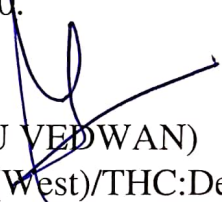
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for convict.

In the interest of justice, let convict be notified for the next date of hearing.

Be put up for purpose fixed on 28.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.701/18
Case No.2428/19
PS Paschim Vihar

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).


Present: Ld. APP for the State.

Ms. Monica Sharma, Ld. Counsel for all the accused persons is present through Cisco webex meet application.

Heard on the point of charge. Perused the file carefully.

There is relevant prima facie materials on record to book the accused under Section 332/461/466A DMC Act for unauthorized construction at the property in question. Accordingly, notice under Section 332/461/466A DMC Act be framed against all the accused persons on the next date of hearing.

At request, be put up for appearance of accused / framing of charge on 28.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.481/19
Case No.8381/19
PS Punjabi Bagh

29.08.2020

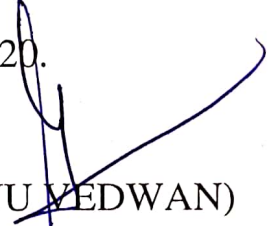
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons

Presence of accused persons could not be procured on the Cisco Webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 28.11.2020.


(MANU MEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.116/08
Case No.70864/16
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

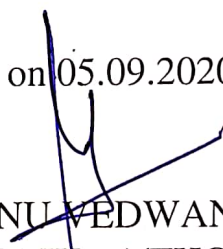
Present: Ld. APP for the State.

Sh. Arun Kumar Singh, Ld. Counsel for the accused is present through Cisco Webex meet application.

Matter is listed for statement of accused.

Ld. Counsel for the accused seeks sometime to make appear the accused.

At request, be put up for purpose fixed on 05.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

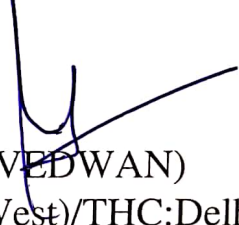
Sakshi Batra Vs. State
Case No.2058/2019
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Sh. Gorangg Gupta, Ld. Counsel for the complainant.
Submissions heard on the application u/s 156(3) Cr.P.C.

Let status report be called from the IO / SHO PS Punjabi Bagh for 10.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

Issued
29.08.20

Bharti Mohindru @ Suman Mohindru Vs. Ajay Chadha etc.
Case No.7353/19
PS Punjabi Bagh

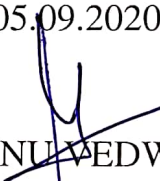
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Sh. Gurvinder Arora, Ld. Counsel for the complainant.
Submissions heard on the application u/s 156(3) Cr.P.C.

Ld. Counsel for the complainant submits that he has already submitted all the relevant documents and there is no need to call further report as already sufficient time has been passed on his application u/s 156(3) Cr.P.C.

Be put up for clarification / orders on 05.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

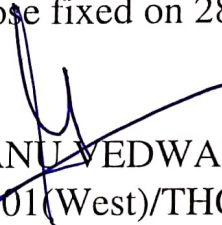
FIR No.278/09
Case No.71693/2016
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

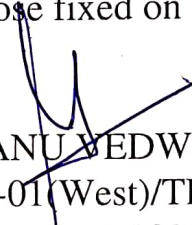
FIR No.693/07
Case No.70456/2016
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU BEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.774/07
Case No.70505/2016
PS Punjabi Bagh

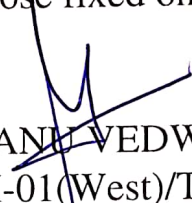
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANI VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

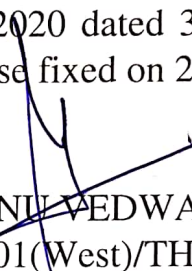
Suraj Kaur Vs. Sarita Dabas
Case No.9524/16
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANI VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.474/08
Case No.70973/2016
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.03/07
Case No.71027/2016
PS Punjabi Bagh

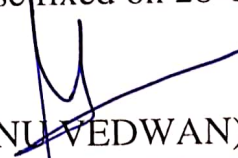
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.152/11
Case No.59771/2016
PS Punjabi Bagh

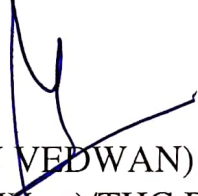
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Sh. S. K. Verma, Ld. Counsel for the accused Ashok Sharma.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
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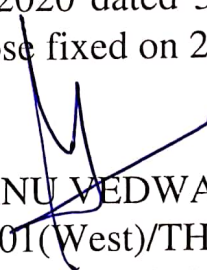
FIR No.1216/14
Case No.60782/2016
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


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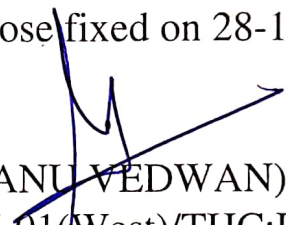
FIR No.235/16
Case No.75267/2016
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


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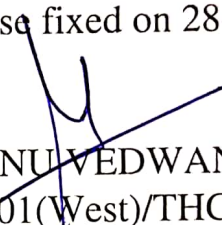
FIR No.359/17
Case No.7228/2017
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


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FIR No.514/17
Case No.1311/2018
PS Punjabi Bagh

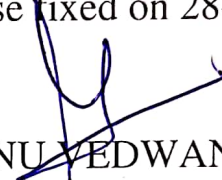
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.541/17
Case No.6875/18
PS Punjabi Bagh

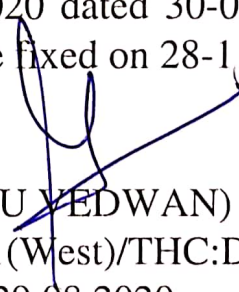
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
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29.08.2020

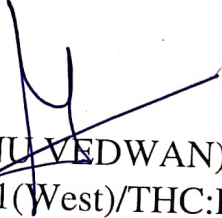
FIR No.128/16
Case No.8355/2018
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

FIR No.495/18
Case No.681/2019
PS Punjabi Bagh

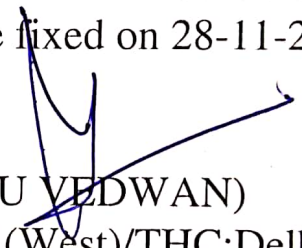
29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Accused in person.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


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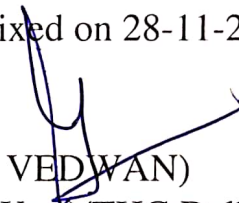
FIR No.216/19
Case No.4741/2019
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020

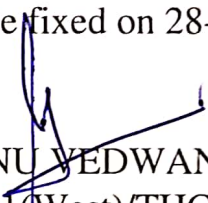
Case No.2007/2020
PS Punjabi Bagh

29.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 28.03.2020 for 29.08.2020 as per the directions of Hon'ble High Court).

Present: Sh. Nitin Sharma, Ld. Counsel for the complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 28-11-2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.08.2020